

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

**Printed For:** 

Date: 11/12/2025

## (2018) 07 CHH CK 0331

## **Chhattisgarh High Court**

Case No: Writ Petition (C) No. 2059 Of 2018

**APPELLANT** Kishorechand Banjare

۷s

Collector, Bemetara, District

**RESPONDENT** Bemetara And Ors

Date of Decision: July 26, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Punit Ruparel, Ashish Surana

Final Decision: Disposed Of

## **Judgement**

## Sanjay K. Agrawal, J

1. Learned counsel appearing for the petitioner submits that against the order of removal, the Collector has granted interim order in favour of

respondent No. 3 and the case is now fixed for consideration on 17.08.2018 therefore, the Collector be directed to dispose of the pending appeal

expeditiously.

- 2. I have heard learned counsel for the petitioner.
- 3. The prayer is fair and reasonable and is allowed.
- 4. Be that as it may, the Collector, Bemetara is directed to conclude and decide the pending appeal expeditiously, on or before 30.08.2018.
- 5. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).